

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 62/MP/2013**

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudicating the dispute between the petitioner and the respondent.

Date of hearing : 24.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Kanti Bijlee Utpadan Nigam Limited

Respondents : Bihar State Power Holding Company Limited and others.

Parties present : Shri Avinash Menon, Advocate, KBUNL  
Shri M.K. Sinha, Advocate, KBUNL  
Shri A.S. Sandy, KBUNL  
Shri S.K. Mundal, KBUNL  
Shri Mohit Kumar Shah, Advocate, BSPHCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that a meeting with senior level officials of the petitioner and the respondent was convened on 5.9.2013 to resolve the dispute regarding non-payment of remaining 5% outstanding dues. Since no settlement was arrived, minutes of the meeting dated 5.9.2013 could not be signed. Learned counsel for the petitioner requested the Commission to list the petition for hearing on merit. Learned counsel for the petitioner further requested for one week's time to file rejoinder to the reply of BSPHCL, which was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder by 9.5.2014 with an advance copy to BSPHCL.

3. The petition shall be listed for hearing on 29.5.2014 on merit.

By order of the Commission  
Sd/-  
(T. Rout)  
Chief (Law)